

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 8/AM15
HELD ON 21.05.2014
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **8/87-NC-7/2014** of **NORMS COMMITTEE (NC-7)** dealing with '**Chapter 39 and 40 of ITC (HS) Code**' held on **21.05.2014** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011.
Following officers attended the Meeting:

- 1) Shri Nand Lal, Senior Development Officer, DIPP
- 2) Shri R.C. Meena, Dy. DGFT
- 3) Shri S.K. Panigrahi, Economic Officer

2. The Committee confirmed Minutes of NC Meeting No. **7/AM15** held on **13.05.2014**.

3. The Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures:

MANUAL CASES

Case No. A-22	SELLOWRAP INDUSTRIES PVT. LTD.	HQ F. No. 01/87/162/00189/AM14/DES-VII	Status: Deferred
NC No.:8/AM15 Dated: 21.05.2014	Adv. Lic. No. 0310652471 dated 08.09.2011	RLA F. No. 03/95/040/00451/AM12	

Request: Fixation of adhoc norms for the export products “Insulation Tube of different grade (115 Items)” against Advance Authorization No. 0310652471 dated 08.09.2011

Decision: A D/L No. 7(68)/2014-TSW dated 19.03.2014 was issued by DIPP to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply awaited from the firm.

Deferred for three weeks.

Case No. A-23	GRP LTD.	HQ F. No. 01/87/050/00331/AM13/DES-VII	Status: Deferred
NC No.:8/AM15 Dated: 21.05.2014	Adv. Lic. No. 0310714644 dated 08.11.2012	RLA F. No. 03/94/040/00627/AM13	

Request: Deletion of condition of obtaining NOC from Ministry of Environment & Forest against Advance Authorization No. 0310714644 dated 08.11.2012

Decision: A copy of request of firm has been forwarded to DIPP on 26.11.2013. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-24	DOW CHEMICAL INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00245/AM12/DES-VII	Status: Deferred
NC No.:8/AM15 Dated: 21.05.2014	Adv. Lic. No. 0310662097 dated 25.10.2011	RLA F. No. 03/94/040/00667/AM12	

Request: Amendment in the description of all the Import Items against Advance Authorization No. 0310662097 dated 25.10.2011

Decision: A D/L No. 46011/105/2011-PC.II dated 13.02.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-25	PLATINIUM TIE-UP PVT. LTD.	HQ F. No. 01/87/050/00037/AM14/DES-VII	Status: Deferred
NC No.:8/AM15 Dated: 21.05.2014	Adv. Lic. No. 0810119577 dated 20.03.2013	RLA F. No. 08/24/040/00448/AM13	

Request: Enhancement in the quantity allowed for Import Item No. 1 – Polypropylene Granules against Advance Authorization No. 0810119577 dated 20.03.2013.

Decision: A D/L No. 46011/46/2013-PC.II dated 05.03.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 01.05.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

Case No. A-26	EUREKA CONVEYOR BELTING PVT. LTD.	HQ F. No. 01/87/050/00433/AM12/DES-VII	Status: Deferred
NC No.:8/AM15 Dated:	Adv. Lic. No.	RLA F. No.	

Request: Review of decision taken by Norms Committee – 7 in its Meeting No. 14/AM13 held on 04.07.2012 against Advance Authorization No. 1310038668 dated 04.07.2012

Decision: A D/L No. 7/36/2012-TSW dated 18.02.2014 was issued by DIPP to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.05.2014. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-27	HINDUSTAN ADHESIVES LTD.	HQ F. No. 01/87/050/00099/AM14/DES-VII	Status: Approved
NC No.:8/AM15 Dated: 21.05.2014	Adv. Lic. No. 0510355253 dated 27.05.2013	RLA F. No. 05/23/040/00039/AM14	

Request: Fixation of adhoc norms in respect of Advance Authorization No. 0510355253 dated 27.05.2013

Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/59/2013-PC-II dated 13.05.2014, the Committee **approved** following adhoc norms:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyolefin Shrink Film	1 kg	1. Polyethylene Resin	0.735 kg
		2. Polypropylene Resin	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

Deferred for three weeks.

Case No. A-30	TTK PROTECTIVE DEVICES LTD., CHENNAI (FORMERLY KNOWN AS TTK LIG LTD.)	HQ F. No. 01/87/050/00367/AM10/DES-VII	Status: Deferred
NC No.:8/AM15 Dated: 21.05.2014	Adv. Lic. No. 0410110416 dated 29.12.2009	RLA F. No. 04/24/040/00172/AM10	

Request: Re-ratification of adhoc norms against Advance Authorization No. 0410110416 dated 05.10.2010

Decision: A copy of request of firm has been forwarded to DIPP on 15.05.2014. Comments awaited from DIPP.

Deferred for three weeks.

Case No. A-31	WACKER METROARK CHEMICALS PVT. LTD.	HQ F. No. 01/87/050/00404/AM13/DES-VII	Status: Deferred
NC No.:8/AM15 Dated: 21.05.2014	Adv. Lic. No. 0210185698 dated 21.01.2013	RLA F. No. 02/24/040/00156/AM13	

Request: Amendment in the description of Import Item No. 2 of Advance Authorization No. 0210185698 dated 21.01.2013

Decision: A copy of request of firm has been forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.

Deferred for three weeks.

1	Case No.: 33/7/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00045/AM14/	RLA File :34/24/040/00004/AM14/	Lic.No/Date:3410036614 09.04.2013	Defer Date:11.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

2	Case No.: 31/7/87-ALC1/2013	Party Name:K.R.T. POLYMERS,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00043/AM14/	RLA File :32/24/040/00001/AM14/	Lic.No/Date:3210062205 11.04.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/48/2012-PC.II dated 12.06.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 09.09.2013 and again on 03.03.2014. Comments awaited from D/o C&PC.			

3	Case No.: 15/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00081/AM14/	RLA File :34/24/040/00010/AM14/	Lic.No/Date:3410036728 26.04.2013	Defer Date:11.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

	Case No.: 16/13/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
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4	HQ File :01/87/050/00082/AM14/	RLA File :34/24/040/00011/AM14/	Lic.No/Date:3410036729 26.04.2013	Defer Date:11.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

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Case No.:7/25/87-ALC1/2013	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Approved												
HQ File :01/87/050/00205/AM14/	RLA File :07/24/040/00545/AM13/	Lic.No/Date:0710096104 20.06.2013													
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/47/2013-PC-II dated 12.05.2014, the Committee approved following adhoc norms:															
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td>PP Woven Sacks (Size 60 X 110 cms)</td><td>1 kg</td><td>Relevant PP Woven Fabric (width 60 cms)</td><td>1.02 kg/kg content in the export product</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	PP Woven Sacks (Size 60 X 110 cms)	1 kg	Relevant PP Woven Fabric (width 60 cms)	1.02 kg/kg content in the export product	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY												
PP Woven Sacks (Size 60 X 110 cms)	1 kg	Relevant PP Woven Fabric (width 60 cms)	1.02 kg/kg content in the export product												
RLA may take consequential action as per Policy / Procedures.															

6	Case No.:2/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00200/AM14/	RLA File :34/24/040/00073/AM14/	Lic.No/Date:3410037379 11.07.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/1/2008-PC.II dated 14.03.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 29.04.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.:18/25/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00216/AM14/	RLA File :34/24/040/00099/AM14/	Lic.No/Date:3410037629 12.08.2013	Defer Date:11.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

Case No.:1/22/87-ALC1/2013	Party Name:ECOPLAST LTD.	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Approved	
HQ File :01/87/050/00166/AM14/	RLA File :03/94/040/00168/AM14/	Lic.No/Date:0310745501 16.08.2013		
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/58/2011-PC-II dated 12.05.2014, the Committee approved following adhoc norms:				
EXPORT ITEM		QTY	IMPORT ITEM	QTY

8	LDPE / LLDPE Black and White Film	1 kg	1. LDPE Granules	0.2205 kg
			2. LLDPE Granules	0.6825 kg
			3. HDPE Granules	0.0525 kg
			4. White Master Batch	0.0840 kg
			5. Black Master Batch	0.0105 kg
			RLA may take consequential action as per Policy / Procedures.	

9	Case No.:10/24/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00197/AM14/	RLA File :02/24/040/00059/AM14/	Lic.No/Date:0210193307 23.08.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 11.11.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 03.01.2014. Comments awaited from D/o C&PC.			

10	Case No.:15/33/87-ALC1/2013	Party Name:PROPACK INDUSTRIES(PROP. KUNAL PLASTICS PVT. LTD)	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00293/AM14/	RLA File :03/95/040/00383/AM14/	Lic.No/Date:0310747326 28.08.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/100/2013-PC-II, dated 17.01.2014 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.03.2014. Comments awaited			

from D/o C&PC.

11	Case No.:6/29/87-ALC1/2013	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00230/AM14/	RLA File :02/24/040/00075/AM14/	Lic.No/Date:0210193827 04.09.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/13/2009-PC.II dated 18.12.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014. Comments awaited from D/o C&PC.			

12	Case No.:18/29/87-ALC1/2013	Party Name:BAGLA POLIFILMS LIMITED	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00242/AM14/	RLA File :05/23/040/00191/AM14/	Lic.No/Date:0510364728 05.09.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/88/2008-PC.II dated 26.11.2013 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2014 and again on 29.04.2014. Comments awaited from D/o C&PC.			

	Case No.:16/29/87-ALC1/2013	Party Name:HINDUSTAN ADHESIVES LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Approved
	HQ File :01/87/050/00240/AM14/	RLA File :05/23/040/00189/AM14/	Lic.No/Date:0510364997 09.09.2013	
	Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/59/2013-PC-II dated			

13.05.2014, the Committee **approved** following adhoc norms:

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EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyolefin Shrink Film	1 kg	1. Polyethylene Resin	0.735 kg
		2. Polypropylene Resin	0.315 kg
RLA may take consequential action as per Policy / Procedures.			

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Case No.:1/29/87-ALC1/2013	Party Name:MAYUR WOVENS PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00225/AM14/	RLA File :08/24/040/00256/AM14/	Lic.No/Date:0810124595 10.09.2013
Decision: A D/L No. 46011/75/2013-PC-II, dated 16.12.2013 was issued by D/o of C&PC to firm. In response to above, D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 28.03.2014. Comments awaited from D/o C&PC.			

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Case No.:5/30/87-ALC1/2013	Party Name:NIKHIL ADHESIVES LTD.	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Approved																						
HQ File :01/87/050/00270/AM14/	RLA File :03/95/040/00461/AM14/	Lic.No/Date:0310749960 17.09.2013																							
Decision: As per the written comments furnished by the D/o C&PC vide their OM No. 46011/65/2013-PC-II dated 12.05.2014, the Committee approved following adhoc norms:																									
<table><tr><th>EXPORT ITEM</th><th>QTY</th><th>IMPORT ITEM</th><th>QTY</th></tr><tr><td rowspan="6">Styrene Acrylic Co-Polymer Emulsion (Solid Content 50 ± 1%)</td><td rowspan="6">1 kg</td><td>1. Butyl Acrylic Monomer</td><td>0.247 kg</td></tr><tr><td>2. Styrene Monomer</td><td>0.238 kg</td></tr><tr><td>3. Acrylamide</td><td>0.005 kg</td></tr><tr><td>4. Acrylic Acid</td><td>0.008 kg</td></tr><tr><td>5. Emulsifier</td><td>0.0410 kg</td></tr><tr><td>6. HDPE Granules (Blowing Grade)</td><td>As per packing policy</td></tr><tr><td colspan="4">RLA may take consequential action as per Policy / Procedures.</td></tr></table>				EXPORT ITEM	QTY	IMPORT ITEM	QTY	Styrene Acrylic Co-Polymer Emulsion (Solid Content 50 ± 1%)	1 kg	1. Butyl Acrylic Monomer	0.247 kg	2. Styrene Monomer	0.238 kg	3. Acrylamide	0.005 kg	4. Acrylic Acid	0.008 kg	5. Emulsifier	0.0410 kg	6. HDPE Granules (Blowing Grade)	As per packing policy	RLA may take consequential action as per Policy / Procedures.			
EXPORT ITEM	QTY	IMPORT ITEM	QTY																						
Styrene Acrylic Co-Polymer Emulsion (Solid Content 50 ± 1%)	1 kg	1. Butyl Acrylic Monomer	0.247 kg																						
		2. Styrene Monomer	0.238 kg																						
		3. Acrylamide	0.005 kg																						
		4. Acrylic Acid	0.008 kg																						
		5. Emulsifier	0.0410 kg																						
		6. HDPE Granules (Blowing Grade)	As per packing policy																						
RLA may take consequential action as per Policy / Procedures.																									

16	Case No.:12/37/87-ALC1/2013	Party Name:KAMSONS CHEMICALS PVT.LTD.	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00347/AM14/	RLA File :03/94/040/00568/AM14/	Lic.No/Date:0310752961 09.10.2013	Defer Date:11.06.2014

Decision: A copy of application was forwarded to D/o C&PC on 18.12.2013. Further a copy of Licence Amendment Sheet received from RLA, Mumbai was also forwarded to D/o C&PC on 16.01.2014. Thereafter, a copy of application alongwith a copy of Licence Amendment Sheet was forwarded to D/o C&PC on 03.03.2014. Comments awaited from D/o C&PC.

17	Case No.:16/37/87-ALC1/2013	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00351/AM14/	RLA File :03/95/040/00032/AM14/	Lic.No/Date:0310754961 23.10.2013	Defer Date:11.06.2014
	Decision: A D/L No. 46011/24/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

18	Case No.:10/50/87-ALC1/2013	Party Name:ROECHLING ENGG. PLASTICS (INDIA) PVT. LTD.	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00489/AM14/	RLA File :03/95/040/00777/AM14/	Lic.No/Date:0310763954 01.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/27/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. In response to that D/L, the firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

19	Case No.:3/50/87-ALC1/2013	Party Name:GRAPHITE INDIA LIMITED	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00482/AM14/	RLA File :03/94/040/00794/AM14/	Lic.No/Date:0310764937 07.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/19/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

20	Case No.:15/49/87-ALC1/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00467/AM14/	RLA File :08/24/040/00439/AM14/	Lic.No/Date:0810127815 08.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/94/2013-PC.II dated 17.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

21	Case No.:2/50/87-ALC1/2013	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00481/AM14/	RLA File :03/94/040/00644/AM14/	Lic.No/Date:0310765120 08.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/13/2013-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

22	Case No.:13/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00492/AM14/	RLA File :34/24/040/00007/AM14/	Lic.No/Date:3410038970 08.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

23	Case No.:14/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00493/AM14/	RLA File :34/24/040/00020/AM14/	Lic.No/Date:3410038972 08.01.2014	Defer Date:11.06.2014

Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.

24	Case No.:15/50/87-ALC1/2013	Party Name:SABIC INNOVATIVE PLASTICS INDIA P LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00494/AM14/	RLA File :34/24/040/00023/AM14/	Lic.No/Date:3410038971 08.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/26/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

25	Case No.:39/46/87-ALC1/2013	Party Name:DECO-VINYL PVT. LTD.	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00433/AM14/	RLA File :05/23/040/00268/AM14/	Lic.No/Date:0510375760 09.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/89/2008-PC.II dated 17.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

26	Case No.:13/49/87-ALC1/2013	Party Name:NEW AGE LAMINATORS PVT.LTD.,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00465/AM14/	RLA File :05/24/040/00394/AM14/	Lic.No/Date:0510376612 20.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/25/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

Case No.:4/5/87-ALC1/2014	Party Name:BUILDMET FIBRES PVT LTD.,	Meet No/Date:8/87-ALC1/2014	Status:
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27			21.05.2014	Deferred
	HQ File :01/87/050/00017/AM15/	RLA File :07/24/040/00317/AM14/	Lic.No/Date:0710101561 23.01.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2014. Comments awaited from D/o C&PC.			

28	Case No.:19/49/87-ALC1/2013	Party Name:SUMILON POLYESTER LIMITED	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00471/AM14/	RLA File :52/24/040/00041/AM14/	Lic.No/Date:5210040659 31.01.2014	Defer Date:11.06.2014
	Decision: A D/L No. 46011/22/2014-PC.II dated 15.04.2014 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.05.2014 giving 15 days time for submission of information. Reply awaited from the firm.			

29	Case No.:17/2/87-ALC1/2014	Party Name:A VERY DENNISON (INDIA) PVT.LTD.	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Transferred to NC-4
	HQ File :01/87/050/00549/AM14/	RLA File :05/23/040/00444/AM14/	Lic.No/Date:0510379238 12.02.2014	
	Decision: The Committee considered the case of the firm for fixation of the input output norms under Para 4.7 of HBP (Vol.1) and it was noted that the ITC HS Code of Export Product No. 1 and 2 is 48 concern to NC IV. Accordingly Committee decided to transfer the case to NC-4 section			

	Case No.:4/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
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30	HQ File :01/87/050/00080/AM15/	RLA File :03/94/040/01006/AM14/	Lic.No/Date:0310770450 14.02.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

31	Case No.:2/52/87-ALC1/2013	Party Name:GUJARAT FLUORO CHEMICALS LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00508/AM14/	RLA File :34/24/040/00274/AM14/	Lic.No/Date:3410039298 18.02.2014	Defer Date:11.06.2014
	Decision: Technical Representative of D/o C&PC in the previous NC Meeting informed that they have received the requisite information from firm as asked for by them vide their D/L No. 46011/1/2008-PC.II dated 14.03.2014. Comments awaited from D/o C&PC.			

32	Case No.:2/8/87-ALC1/2014	Party Name:SNF [INDIA] PVT. LTD.,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00078/AM15/	RLA File :26/24/040/00013/AM14/	Lic.No/Date:2610012457 27.02.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

33	Case No.:1/4/87-ALC1/2014	Party Name:DSM INDIA PVT. LTD	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00013/AM15/	RLA File :31/83/040/00219/AM14/	Lic.No/Date:3110063010 11.03.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 29.04.2014. Comments awaited from D/o C&PC.			

	Case No.:5/8/87-ALC1/2014	Party Name:ZENITH INDUSTRIAL	Meet No/Date:8/87-ALC1/2014	Status: Deferred
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34		RUBBER PRODUCTS PVT. LTD	21.05.2014	
	HQ File :01/87/050/00081/AM15/	RLA File :03/95/040/00954/AM14/	Lic.No/Date:0310775325 21.03.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to DIPP on 16.05.2014. Comments awaited from DIPP.			

35	Case No.:3/8/87-ALC1/2014	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00079/AM15/	RLA File :03/94/040/00809/AM14/	Lic.No/Date:0310775533 24.03.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 16.05.2014. Comments awaited from D/o C&PC.			

36	Case No.:1/8/87-ALC1/2014	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Approved
	HQ File :01/87/050/00077/AM15/	RLA File :05/24/040/00490/AM14/	Lic.No/Date:0510382651 25.03.2014	
	Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 7/87-ALC1/2014 dated 13.05.2014 in Case No. 14/1/87-ALC1/2014, Committee decided to approve the ad-hoc norms as under:-			

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Powerplast RHF Resin	1 kg	1. Resorcinol	0.945 kg
		2. Paraformaldehyde	0.2198 kg

RLA may take consequential action as per Policy / Procedures.

37	Case No.:1/5/87-ALC1/2014	Party Name:SRF LIMITED	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00014/AM15/	RLA File :04/24/040/00293/AM14/	Lic.No/Date:0410156633 27.03.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 29.04.2014. Comments awaited from D/o C&PC.			

38	Case No.:11/2/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00543/AM14/	RLA File :03/95/040/00920/AM14/	Lic.No/Date:0310776399 28.03.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2014. Comments awaited from D/o C&PC.			

39	Case No.:10/2/87-ALC1/2014	Party Name:VISEN INDUSTRIES LIMITED	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00010/AM15/	RLA File :03/95/040/00923/AM14/	Lic.No/Date:0310776757 02.04.2014	Defer Date:11.06.2014
	Decision: A copy of application has been forwarded to D/o C&PC on 30.04.2014. Comments awaited from D/o C&PC.			

40	Case No.:2/3/87-ALC1/2014	Party Name:SUPER MOUNT PACK PVT.LTD,	Meet No/Date:8/87-ALC1/2014 21.05.2014	Status: Deferred
	HQ File :01/87/050/00012/AM15/	RLA File :07/24/040/00466/AM14/	Lic.No/Date:0710103557 10.04.2014	Defer Date:18.06.2014
	Decision: RLA, Bangalore and firm have been requested through letter dated 02.05.2014 to furnish application expeditiously. However application still awaited from RLA and firm. Hence the Committee decided to issue another Reminder to RLA, Bangalore and firm for furnishing application expeditiously.			

Meeting ended with thanks to Chair and all participants.
